## (TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (T&E) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-02

No.F.3(22)/Fin.(T&E)/2006-07/dsfte/354-363

Dated : 7/9/2006

## **NOTIFICATION**

No.F.3(22)/Fin.(T&E)/2006-07 - WHEREAS the Lt. Governor of the National Capital Territory of Delhi is of the opinion that it is expedient in the interest of general public so to do.

Now, therefore, in exercise of the powers conferred by section 103 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), the Lt. Governor of the National Capital Territory of Delhi, hereby, makes the following amendments in the Sixth Schedule appended to the said Act, namely:-

## AMENDMENTS

In the Sixth Schedule appended to the said Act, -

(1) in the entry at Sl. No. 1, -

(a) in part -A, -

(i) after sub-entry at Sl. No. (96), the following shall be inserted retrospectively w.e.f. 7th October, 2005, namely:-

"(96A) TANZANIA";

(ii) the sub-entries at Sl. No. (12A), (15A), (26A), (74A) and (100A) shall be deemed to have come into force w.e.f. 7th October, 2005;

(b) in part-B, after the sub-entry at Sl. No. 17, the following shall be inserted retrospectively w.e.f. 7th October, 2005, namely :-

- "18. World Bank
- 19. International Finance Corporation
- 20. International Monetory Fund
- 21. World Food Programme
- 22. Asian & Pacific Centre for Transfer of Technology
- 23. International Committee of Red Cross (ICRC)

24. International Crops Research Institute for the Semi-Arid Tropics (ICRISAT)"

(2) After the entry at Sl.No.6, the following shall be inserted from the date of issue of this notification, namely:-

"7. Constitution Club, AB-97, Shahjahan Road, New Delhi in respect of purchases meant for its renovation and up-gradation.

8. Delhi Metro Rail Corporation (DMRC) for carrying out its 'Mass Rapid Transport System' (MRTS) project in Delhi in respect of purchases made by it till 31st March, 2010."

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

(Ajay Kumar Garg) Dy. Secretary, Finance (T&E)

No.F.3(22)/Fin.(T&E)/2006-07/dsfte/354-363

Dated : 7/9/2006

Copy forwarded for information and necessary action to :-

- 1. The Pr. Secretary (GAD), Govt. of NCT of Delhi with one spare copy for its publication in Delhi Gazette Part-IV (extraordinary) in today's date.
- 2. The Secretary, Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
- 3. The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, Jeevan Deep Building, New Delhi.
- 4. The Secretary to Finance Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 5. The Pr. Secretary (Finance), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 6. The Commissioner, Value Added Tax, Bikri Kar Bhawan, IP Estate, New Delhi.
- 7. The Deputy Secretary (L&J), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 8. The Registrar, Delhi Value Added Tax Appellate Tribunal, Bikri Kar Bhawan, I.P. Estate, New Delhi
- 9. VAT Officer (Policy), Department of Trade and Tax, Govt. of NCT of Delhi, New Delhi.
- 10. Guard File.

(Ajay Kumar Garg) Dy. Secretary, Finance (T&E)